

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) PIL No.15289 of 2016

Purusottam Bal and others ***Petitioners***

Mr. Dayanidhi Mohanty, Advocate

-versus-

Commissioner-cum-Secretary, Water Resources Department, Government of Orissa, Bhubaneswar and others ***Opposite Parties***

Mr. A. P. Das, ASC and

Mr. P. K. Bhuyan, Advocate for Opposite Parties 4, 5 and 6

**CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAİK**

**ORDER
09.02.2022**

Order No.

03.

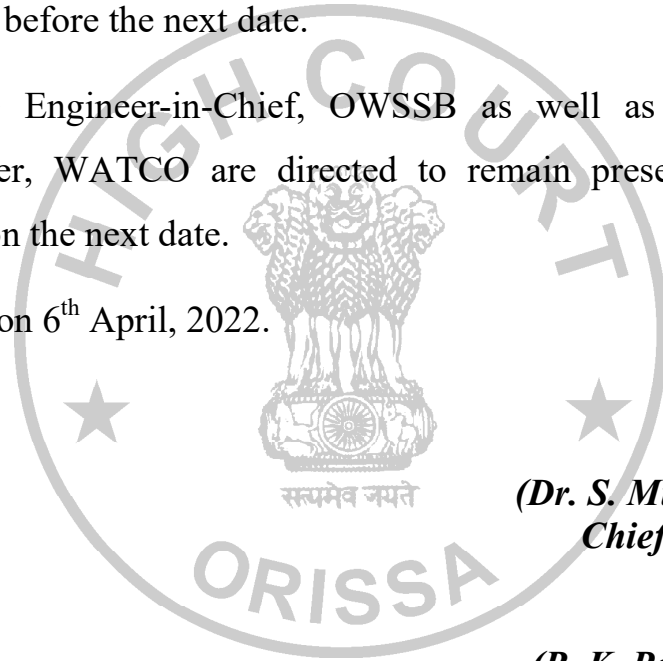
1. At the oral request of learned counsel appearing for Opposite Parties 4, 5 and 6, Water Corporation of Odisha (WATCO) through its General Manager is impleaded as Opposite Party No.9 to the writ petition. The address of WATCO is the same as that of Opposite Party No.5 except that it is on a different floor. A consolidated cause title incorporating the newly added Opposite Party No.9 be filed by the Petitioners by tomorrow.

2. Notice be served Dasti on Opposite Party No.9, making it returnable before the next date. Proof of service of notice be placed on record by the next date.

3. An affidavit will be filed both by the Engineer-in-Chief, Orissa Water Supply and Sewerage Board (OWSSB), Bhubaneswar as well as the newly added Managing Director, WATCO, explaining what steps had been taken since 2016 to improve the condition of the sewerage drains in Badagada Canal Colony of Bhubaneswar. The affidavit shall be positively filed on or before 7th March, 2022 with an advance copy to learned counsel for the Petitioner, who is permitted to file rejoinder thereto before the next date.

4. The Engineer-in-Chief, OWSSB as well as the General Manager, WATCO are directed to remain present in virtual mode on the next date.

5. List on 6th April, 2022.



(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge

M. Panda